GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:785
ANSWERED ON:10.12.2013
REHABILITATION OF VIOLENCE AFFECTED PEOPLE
Ajmal Shri Badruddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the status of the compensation paid for rehabilitation of the victims of violence in the BTAD areas of Assam in 2012;
- (b) whether the State Government has imposed a condition for compensation to submit an affidavit swearing that they will never return to their earlier place of residence;
- (c) if so, the details thereof and the reasons therefor;
- (d) the reaction of the Government thereto;
- (e) whether the Government will start combing operations to seize all illegal arms and ammunition in BTAD areas of Assam and reinstate all the security camps; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (d): As per the report received from the Government of Assam, all the families having patta land who were affected by the violence are rehabilitated by the State Government without imposing any condition except 2834 number of families who were residing in Government Khas land/Village, Grazing Reserve/Forest Land as encroachers in Kokrajhar, Chirang and Dhubri districts. The State Government has been providing rehabilitation grant of Rs. 50,000/- to each of the such affected families who are identified as encroachers in Government Khas land/Village Grazing Reserve/Forest Land by executing affidavit by them to ensure that they do not return and re-encroach upon the Government Khas land/Village Grazing Reserve/Forest Land in Kokrajhar, Chirang and Dhubri districts.
- (e) & (f): Combing and search operations by security forces have been continuing in Kokrajhar, Chirang and other districts of Assam for recovery of illegal arms since July, 2012. During the period between July, 2012 to November, 2013, 117 numbers of illegal arms and ammunitions and explosives etc. have been recovered by the security forces.